प्रेषक,

अधिशासी अभियन्ता,
बाढ़ कार्य खण्ड,
प्रयागराज।

प्रेष्य,

रजिस्ट्रार,
एन0जी0टी0,
प्रिन्सिपल बेंच, नई दिल्ली।

पत्रांकः– 1537 /बाकाखप्र/एन0जी0टी0/ दिनांकःप्रयागराज 03/08/2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण,नई दिल्ली में योजित ओ0ए0संख्या–203/2022 कमलेश सिंह बनाम उत्तर प्रदेश राज्य में पारित आदेश दिनांक 15.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में सादर अवगत कराना है कि विषयगत प्रकरण में आवेदन संख्या 203/2022 में पारित आदेश दिनांक 15.07.2024 के द्वारा प्रमुख सचिव,सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन, लखनऊ एवं अधिशासी अभियन्ता,बाढ़ कार्य खण्ड,प्रयागराज को तीन सप्ताह के भीतर शपथ पत्र दाखिल किये जाने के निर्देश दिये गये हैं। मा0 राष्ट्रीय हरित अधिकरण,नई दिल्ली के पारित आदेश के अनुपालन में प्रमुख सचिव,सिंचाई एवं जल संसाधन विभाग, उ0प्र0शासन, लखनऊ के संस्तुतिकरण के उपरान्त प्रमुख सचिव,सिंचाई एवं जल संसाधन विभाग, उ0प्र0शासन, लखनऊ एवं अधिशासी अभियन्ता, बाढ़ कार्य खण्ड, प्रयागराज की ओर से तैयार शपथ पत्र मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष दाखिल किये जाने हेतु आपकी सेवा में आवश्यक एवं अग्रिम कार्यवाही हेतु प्रेषित है।

सादर।

संलग्नकः–शपथ पत्र(02 अदद)।

भवदीय

अधिशासी अभियन्ता(पैरोकार)
बाढ़ कार्य खण्ड,प्रयागराज

पत्रांकः– /बाकाखंप्र/एन0जी0टी0/दिनांक

प्रतिलिपिः– श्री अंकित वर्मा, Adv. For the state of UP को मय संलग्नकों सहित इस अनुरोध के साथ प्रेषित है कि मा0 न्यायालय में ससमय विभागीय पक्ष प्रस्तुत करने की कृपा करें।

संलग्नकः–यथोपरि।

अधिशासी अभियन्ता(पैरोकार)
बाढ़ कार्य खण्ड,प्रयागराज

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2022

IN THE MATTER OF :-

Kamlesh Singh ...Applicant

Versus

State of U.P & Ors. ...Respondents

AFFIDAVIT OF PRINCIPAL SECRETARY IRRIGATION DEPARTMENT STATE OF UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 15.07.2024 PASSED BY THIS HON'BLE TRIBUNAL

INDEX

S. No.	Particulars	Page No.
1.	Affidavit of Principal Secretary Irrigation Department State of Uttar Pradesh, in compliance of order dated 15.07.2024 passed by this Hon'ble Tribunal.	1-8
2.	**Annexure R-1** A Copy of order dated 15.07.2024 passed by this Hon'ble Tribunal.	9-10
3.	**Annexure R-2** A copy of office order dated 26.04.2024.	11-12
4.	**Annexure R-3** A copy of order E-1044/Sone/134B- Court Case/ Original Application No.203/2022 dated 23.04.2024	13
5.	**Annexure R-4** A copy of office order dated 12.07.2024.	14-15
6.	**Annexure R-5** A copy of report dated 13.07.2024	16-20

FILED BY:

THROUGH

(ANKIT VERMA)
STANDING COUNSEL FOR STATE OF U.P.
A-15, FF, Nizamuddin East
New Delhi - 110013
MOB:- 09990804440
ankit.scngtup@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2022

IN THE MATTER OF :-

Kamlesh Singh ....Applicant

Versus

State of U.P & Ors. ...Respondents

AFFIDAVIT OF PRINCIPAL SECRETARY IRRIGATION DEPARTMENT STATE OF UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 15.07.2024 PASSED BY THIS HON'BLE TRIBUNAL

NOTARY P.K. Dwivedi Advocate Notary Prayagraj Reg. No.-17521 GOVT. OF INDIA

NOTARY P.K. Dwivedi Advocate Notary Prayagraj Reg. No.-17521 GOVT. OF INDIA

I, Anil Garg , aged about 52 years, S/o Sri R.L.Garg , presently posted as Principal Secretary Irrigation Department State of Uttar Pradesh, the deponent do hereby solemnly state and affirm as under: -

1. That I am the above-mentioned authorized officer of the answering respondent and has been duly authorized to file the present affidavit on behalf of the respondent. That the Deponent is well conversant with the facts and circumstances of the instant case and is competent to swear this affidavit.

2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the affidavit which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

3. That it is most respectfully submitted that this Hon'ble Tribunal vide its order dated 15.07.2024 was pleased to issue the following directions: -

> *".........Hence, the Principal Secretary, Department of Irrigation, State of U.P. and Executive Engineer, Flood Work Division, Prayagraj are required to file an affidavit within three weeks explaining the above. Learned counsel appearing for the State submits that the State of UP has prayed for time to file the proper response on behalf of authority ...."*

A copy of order dated 15.07.2024 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1.**

NOTARY P.K. Dwivedi Advocate Notary Prayagraj Reg. No.-1752 GOVT. OF INDIA

4. That the present affidavit is being filed in pursuance to and in compliance of the aforesaid directions passed by this Hon'ble Tribunal.

5. That the deponent herein is posted as the Principal Secretary Irrigation and Water Resources Department State of Uttar Pradesh since ...2021... and is swearing this affidavit in his official capacity.

6. That this Hon'ble Tribunal vide it order dated 07.02.2024 impleaded the Department of Irrigation through Principal Secretary, State of UP, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow – 226001 and further directed for filing of response before the next date of hearing.

NOTARY P.K. Dwivedi Advocate Notary Prayagraj Reg No.-1521 GOVT. OF INDIA

7. That in respectful compliance of order dated 07.02.2024 passed by this Hon'ble Tribunal the office of deponent issued an office order number 200/2024/06NGT/2427C4 dated 26.04.2024. The said order was issued on behalf of the deponent and was signed by the Joint Secretary of the Irrigation and Water Resources Department State of Uttar Pradesh. A copy of office order dated 26.04.2024 is annexed herewith and marked as **Annexure R-2.**

8. That the aforesaid office order directed the Chief-Engineer (Sone) Irrigation and Water Resources

(4)

Department State of Uttar Pradesh Varanasi to comply with all the orders passed by this Hon'ble Tribunal and further to file the reply/response on behalf of the Irrigation Department.

9. That the Chief Engineer (Sone) Varanasi, in furtherance to the aforesaid office order issued an order E-1044/Sone/134B- Court Case/ Original Application No.203/2022 dated 23.04.2024 wherein it directed the Executive Engineer Flood Works Division Prayagraj under whom the Sangam area of Prayagraj falls. The aforesaid letter also directed the Executive Engineer to ensure compliance of all the directions passed by this Hon'ble Tribunal and also file the response on behalf of the Irrigation Department. A copy of order E-1044/Sone/134B- Court Case/ Original Application No.203/2022 dated 23.04.2024 is annexed herewith and marked as **Annexure R-3.**

NOTARY P.K. Dwivedi Advocate Notary Prayagraj Reg. No. 17521 GOVT. OF INDIA

10. That it is most respectfully submitted that the report dated 13.07.2024 which was filed before this Hon'ble Tribunal by the Executive Engineer Flood Works Division Prayagraj was in compliance of order issued by the office of deponent vide letter no 1437/2024-27-सिं०-4-E-1803762 dated 12.07.2024 **Annexure R-4.** A copy

of report dated 13.07.2024 is annexed herewith and marked as **Annexure R-5**

11. That however on account of inadvertent typing error, the report which was filed before this Hon'ble Tribunal on 13.07.2024 did not mention that it was being filed on behalf of the department or it was response of the deponent.

12. The act of deponent was neither willful nor deliberate. The Department is committed to follow all the orders passed by this Hon'ble Tribunal.

NOTARY P.K. Dwivedi Advocate Notary Prayagraj Reg. No. 17521 GOVT. OF INDIA

13. That the deponent most respectfully submits before this Hon'ble Tribunal that the Irrigation Department of Uttar Pradesh is committed to provide the sufficient water for bathing during Kumbh Mela. It further undertakes before this Hon'ble Tribunal that on the basis of gauge records available with the Irrigation Department the scarcity of water will not occur during Kumbh Mela 2024-2025 and adequate water will be available during the Mela Period for mass bathing of the Pilgrims.

DEPONENT

(6)

VERIFICATION:-

I, the abovenamed deponent to hereby verify that the contents of this affidavit are true and correct to my knowledge, no para of it is false and nothing material has been concealed there from.

Verified by me on this the ...02..... Day of August, 2024.

DEPONENT

NOTARY
P.K. Dwivedi
Advocate Notary
Prayagraj
Reg. No. 17521
GOVT. OF INDIA

Identified by.................
Advocate to be his/her affidavit are true and correct which is here to verified and attested.

IDENTIFIED BY
ADVOCATE PRAYAGRAJ

P. K. Dwivedi
Advocate Notary
Govt. of India

05/08/24

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2022

IN THE MATTER OF :-

Kamlesh Singh ...Applicant

Versus

State of U.P & Ors. ...Respondents

AFFIDAVIT OF PRINCIPAL SECRETARY IRRIGATION DEPARTMENT STATE OF UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 15.07.2024 PASSED BY THIS HON'BLE TRIBUNAL

P.K. Dwivedi Advocate Notary Prayagraj Reg. No.-17521 NOTARY GOVT. OF INDIA

AFFIDAVIT

I, Anil Garg , presently posted as Principal Secretary Irrigation and Water Resources Department State Uttar Pradesh, do hereby solemnly affirm and declare as under:-

P.K. Dwivedi Advocate Notary Prayagraj Reg. No.-17521 NOTARY GOVT. OF INDIA

1. That I am duly authorized to file the present application. The deponent is well conversant with the facts and circumstances of the instant case and is competent to swear this affidavit.

2. That I have read and understood the contents of the accompanying application and state that the same are true and correct to the best of my knowledge.

⑧

3. That the annexures filed alongwith the application are true copies from their originals.

DEPONENT

VERIFICATION :-

Verified at LUCKNOW on 02/08/24 that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
P.K. Dwivedi
Advocate Notary
Prayagraj
Reg. No.-1752
GOVT. OF INDIA

A. N. Garg
identified by ....
advocate to be his/her affidavit
are true and correct which is here to
verified and attested.

IDENTIFIED BY

ADVOCATE PRAYAGRAJ

P. K. Dwivedi
Advocate Notary
Govt. of India

02/08/24

⑨ Annexure R-1

Court No. 1

Item No. 10

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 203/2022

Kamlesh Singh — Applicant

Versus

State of U.P & Ors — Respondent(s)

Date of hearing: 15.07.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Respondent: Ms. Ruchi Kohli & Ms. Srishti Mishra, Advs. for MoEF & CC (Through VC)
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Mr. Ankit Verma, Adv. for the State of UP
Mr. Venkatesh, Mr. Anant Singh Ubeja & Mr. Kunal Veer Chopra, Advs. for R - 5 Mr. Adarsh Tripathi, Mr. Vikram S. Baid & Mr. Ajitesh Garg, Advs. for R - 8 & 9 (Through VC)
Mr. Gigi. C. George & Mr. Ishwer Singh, Advs. for R - 10 & 12
Mr. Arvind Kumar, Adv. for UPPCB (Through VC)

ORDER

1. Learned Counsel for the respondent no. 10 & 12 seeks four weeks time to file response.

2. The Executive Engineer, Flood Work Divison, Prayagraj has sent a report on 13.07.2024 to the Registrar, NGT, Principal Bench. He is not a party in this OA. Learned Counsel for the State submits that it is a response on behalf of respondent no. 11. The respondent no. 11 impleaded vide order dated 07.02.2024 is the Department of Irrigation through the Principal Secretary. We fail to understand as to why the reply has been sent by the Executive Engineer, Flood Work Division, Prayagraj to the Registrar General when he is not a party and why the Respondent No. 11 has not filed the reply.

3. The reply/response sent by the Executive Engineer, Flood Work Division, Prayagraj dated 13.07.2024 does not reflect that it is a response on behalf of the Principal Secretary.

4. Hence, the Principal Secretary, Department of Irrigation, State of U.P. and Executive Engineer, Flood Work Division, Prayagraj are required to file an affidavit within three weeks explaining the above.

5. Learned counsel appearing for the State submits that the State of UP has prayed for time to file the proper response on behalf of authority.

6. It has been pointed that the O.A. No. 227/2024 Kamlesh Singh Vs. State of U.P. at the instance of the same applicant involving somewhat same issue is pending before the Tribunal.

7. Let the same be listed along with this O.A. on the next date of hearing.

8. List on 18.10.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

July 15, 2024
O.A. No. No. 203/2022
HB

(11)

Annexure R-2

उत्तर प्रदेश शासन
सिंचाई एवं जल संसाधन अनुभाग-4
संख्या– 200/2024/06 एन0जी0टी/24-27-सिं0-4-3(रिट)(एन0जी0टी0)/2024
लखनऊ दिनांक 26 अप्रैल, 2024
कार्यालय-ज्ञाप

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 सं0-203/2022, कमलेश सिंह बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक-07.02.2024 के मुख्य अंश निम्नवत् है:-

1. In this original application, Issue relating to water extracted from River Yamuna for irrigation purpose by Kishanpur Canal and also by Thermal Power Stations has been raised and a grievance is reflected that on account of such withdrawal of water, water scarcity is created in River Yamuna which will affect the mass bathing during Kumbh Mela, Prayagraj in future.

2. Tribunal by order dated 04.12.2023 had impeladed the eight respondents and had issued notice to them.

---

8. Considering the nature of facts which were found to be come on record, we also deem it proper to implead the following as respondents:-

(x) Ministry of Jal Shakti through Secretary, Rafi Marg, Sansad Marg Area, New Delhi, Delhi 110001;

(xi) Department of Irrigation through Principal Secretary, State of UP, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow- 226001;

(xii) Central Water Commissioner through Director General, Formation, 1945; Headquarters, Sewa Bhawan, R.K. Puram, New Delhi...........

2. अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-203/2022, में पारित आदेश दिनांक 07.02.2024 में उल्लिखित है कि विषयगत वाद का सम्बन्ध सिंचाई के उददेश्य से किशनपुर नहर तथा थर्मल पावर स्टेशनों द्वारा यमुना नदी से निकाले गए पानी से सम्बन्धित है तथा एक शिकायत परिलक्षित हुई है कि पानी की इस तरह से निकासी के कारण, यमुना नदी में पानी की कमी उत्पन्न हो गई है, जो भविष्य में प्रयागराज में आयोजित होने वाले कुभ मेले के दौरान सामूहिक स्नान को प्रभावित करेगी। उक्त वाद में पैरोकारी हेतु विभाग की ओर से नोडल अधिकारी एवं पैरोकार नामित किया जाना है।

3. विषयगत प्रकरण में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित उपर्युक्त आदेश के अनुपालन में सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश की ओर से मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, वाराणसी को नामित किया जाता है, जिनके द्वारा विषयगत प्रकरण में समय-समय पर भविष्य में आयोजित होने वाली बैठकों में प्रतिभाग किया जायेगा। उनके द्वारा मा0 अधिकरण के उपर्युक्त आदेश के अनुपालन में प्रकरण में अग्रेत्तर कार्यवाही सुनिश्चित करायी जायेगी एवं वाद की समस्त कार्यवाहियों की अद्यतन स्थिति से उच्चाधिकारियों को अवगत कराया जायेगा।

अमित प्रणव
संयुक्त सचिव।

(डायरी सं0 G-406 मु0अ0 ज0सं0)
दिनांक 01/05/24

संख्या-200/2024/06 एन0जी0टी /24-27 सिं0-4 तद्दिनांक
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. सदस्य सचिव, उ0प्र0, प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. प्रमुख अभियन्ता एवं विभागाध्यक्ष, सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, लखनऊ।
3. मुख्य अभियन्ता (परिवाद), सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, लखनऊ।
4. मुख्य अभियन्ता (जल संसाधन), सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, लखनऊ।
5. मुख्य अभियन्ता (पूर्वीगंगा), सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, मुरादाबाद।

आज्ञा से,

(वी0एन0 तिवारी)
उप सचिव।

Dy. No. G-1596 IPC-1\CAMP
Date 02/5/24

S.F-I

ExEn
IAP-Div-3

(मु0अ0ज0सं0)
30/04/24

SE-I

कार्यालय मुख्य अभियंता (सोन)
सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, वाराणसी

पत्रांक–ई–1044 / सोन / 134बी–कोर्टकेस / ओ0ए0सं0–203 / 2022 / प्र0, दिनांक वाराणसी: अप्रैल 2024

कार्यालय–ज्ञाप

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0संख्या–203 / 2022 कमलेश सिंह बनाम उत्तर प्रदेश राज्य में विभागीय पक्ष प्रस्तुत करने हेतु अधिशासी अभियंता, बाढ़ कार्य खण्ड, प्रयागराज को एतद्द्वारा पैरोकार नामित किया जाता है। अधिशासी अभियंता, बाढ़ कार्य खण्ड, प्रयागराज उक्त वाद से सम्बन्धित समस्त विधिक कार्यवाहियाँ पूर्ण करने एवं सभी बैठकों / सुनवाईयों में वाँछित अभिलेखों सहित प्रभावी पैरवी सुनिश्चित करेंगे।

ह0/–
सिद्वार्थ कुमार सिंह
मुख्य अभियंता(सोन)

पत्रांक–ई–1044 / सोन / तद्दिनांक 25-4-24

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–

1. संयुक्त सचिव, सिंचाई एवं जल संसाधन अनुभाग–4, उत्तर प्रदेश शासन, लखनऊ।
2. मुख्य अभियंता (जल संसाधन) कार्यालय प्रमुख अभियंता, सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ को उनके पत्र संख्या–192 / मु0अ0(ज0सं0) / अनिर्मं–1 / अनिख–3 / दिनांक 09.04.2024 के संदर्भ में।
3. अधीक्षण अभियंता, सिंचाई कार्य मण्डल, प्रयागराज को मुख्य अभियंता (जल संसाधन) कार्यालय प्रमुख अभियंता, सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ के पत्र संख्या–192 / मु0अ0 (ज0सं0) / अनिर्मं–1 / अनिख–3 / दिनांक 09.04.2024 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0संख्या–203 / 2022 कमलेश सिंह बनाम उत्तर प्रदेश राज्य में प्रभावी पैरवी सुनिश्चित करने एवं समस्त विधिक कार्यवाहियाँ समय से पूर्ण करने हेतु अपने स्तर से भी अधिशासी अभियंता, बाढ़ कार्य खण्ड, प्रयागराज को निर्देशित करें तथा समय–समय पर वाद का पर्यवेक्षण भी करते रहें।
संलग्नक: उपरोक्तानुसार।
4. अधिशासी अभियंता, बाढ़ कार्य खण्ड, प्रयागराज को मुख्य अभियंता (जल संसाधन) कार्यालय प्रमुख अभियंता, सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ के पत्र संख्या–192 / मु0अ0 (ज0सं0) / अनिर्मं–1 / अनिख–3 / दिनांक 09.04.2024 की छायाप्रति संलग्न कर इस निर्देश के साथ प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0संख्या–203 / 2022 कमलेश सिंह बनाम उत्तर प्रदेश राज्य में प्रभावी पैरवी समय से सुनिश्चित करें तथा वाद की अद्यतन स्थिति से इस कार्यालय सहित संबंधित समस्त उच्चाधिकारियों को समय–समय पर अवगत भी कराते रहें। संलग्नक: उपरोक्तानुसार।

(सिद्वार्थ कुमार सिंह)
मुख्य अभियंता (सोन)

(14)
Annexure R-4

संख्या-1437/2024-27-सिं0-4-E-1803762

प्रेषक,

वी0 एन0 तिवारी,
उप सचिव,
उत्तर प्रदेश शासन।

सेवा में,

प्रमुख अभियन्ता एवं विभागाध्यक्ष,
सिंचाई एवं जल संसाधन विभाग,
उ0प्र0, लखनऊ।

सिंचाई एवं जल संसाधन अनुभाग-4 लखनऊः दिनांकः 12 जुलाई, 2024

विषयः मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या-203/2022 श्री कमलेश सिंह बनाम उत्तर प्रदेश राज्य एवं अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक 08.04.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक अपने पत्र संख्या-349/मु0अ0(ज0सं0)अनिमं-1/अनिख-3, दिनांक 11 जुलाई, 2024 का कृपया सन्दर्भ ग्रहण करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या-203/2022 श्री कमलेश सिंह बनाम उत्तर प्रदेश राज्य एवं अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक 08.04.2024 के अनुपालन में आख्या उपलब्ध कराते हुए अनुमोदन प्रदान किये जाने का अनुरोध किया गया है।

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या-203/2022 श्री कमलेश सिंह बनाम उत्तर प्रदेश राज्य एवं अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक 08.04.2024 के अनुपालन में सिंचाई एवं जल संसाधन विभाग द्वारा उपलब्ध करायी गयी आख्या अपूर्ण है। उक्त आख्या में सिंचाई एवं जल संसाधन विभाग द्वारा यह उल्लेख किया जाना कि कुम्भ मेला के दौरान यमुना नदी में डिस्चार्ज होने वाले जल का डाटा विभाग में उपलब्ध नहीं है, यह कदापि स्वीकार्य नहीं है, क्योंकि डिस्चार्ज होने वाले जल के डाटा को दर्ज करने एवं इसके रख-रखाव का दायित्व सम्बन्धित संगठन के मुख्य अभियन्ता तथा केन्द्रीय जल आयोग का है। इस सम्बन्ध में केन्द्रीय जल आयोग से सम्पर्क कर सुसंगत डाटा प्राप्त करते हुए मा0 राष्ट्रीय हरित अधिकरण को तदनुसार नियत तिथि पर अवगत करायें।

भवदीय,

(वी0 एन0 तिवारी)
उप सचिव।

(15)

संख्या एवं दिनांक तदैव।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. मुख्य अभियन्ता (जल संसाधन), सिंचाई एवं जल संसाधन विभाग, उ०प्र०, लखनऊ।
2. मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, उ०प्र०, वाराणसी।

आज्ञा से,

(वी० एन० तिवारी)
उप सचिव।

(16)
Annexure R-5

(17)

प्रेषक,
अधिशासी अभियन्ता
बाढ़ कार्य खण्ड, प्रयागराज।

प्रेष्य,
रजिस्ट्रार
एन0जी0टी0
प्रिन्सिपल बेंच, नई दिल्ली।

पत्रांकः– 1361 /कु0मे0प्र0प्र0/कोर्ट केस/ दिनांक 13.07.2024.

विषयः– मा0राष्ट्रीय हरित अधिकरण,नई दिल्ली में योजित ओ0 ए0सं0–203/2022 में रिस्पांस दाखिल किये जाने के सम्बन्ध में।

महोदय,

सादर अवगत कराना है कि विषयगत प्रकरण में सुनवाई तिथि 15.07.2024 नियत है, जिसमें रिस्पांस दाखिल किया जाना अपरिहार्य है। मा0 न्यायालय के समादर में विभाग द्वारा अपना रिस्पांस तैयार कर दिनांक 13.07.2024 को ईमेल के माध्यम से प्रेषित किया गया है, किन्तु मा0 न्यायालय को सादर अवगत कराना है कि विभाग द्वारा डाटा संग्रहण से संबंधित कार्यवाही को शामिल कर उसके स्थान पर अपडेटेड रिस्पांस दाखिल किया जा रहा है। मा0 न्यायालय से सादर अनुरोध है कि दिनांक 13.07.2024 को दाखिल रिस्पांस को इग्नोर करते हुऐ अपडेटेड रिस्पांस पर सुनवाई करने की कृपा करें।

प्रार्थी अपनी त्रुटि के मा0 न्यायालय के समक्ष क्षमाप्रार्थी है।

अतः अपडेटेड रिस्पांस संलग्न कर आपकी सेवा में अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : 03 अदद।

(हस्ताक्षर)
अधिशासी अभियन्ता
बाढ़ कार्य खण्ड, प्रयागराज
AC

पत्रांकः– 1361 /कु0मे0प्र0प्र0/तदिनांक 13.07.2024.

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:
1. अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल, प्रयागराज उनके आदेश सं04835/सिंकामंप्र/ बैठक/दिनांक 12.07.2024 के कम में।

(हस्ताक्षर)
अधिशासी अभियन्ता
बाढ़ कार्य खण्ड, प्रयागराज
AC

मा0 राष्ट्रीय हरित अधिकरण,नई दिल्ली में योजित ओ0ए0 संख्या– 203/2022 श्री कमलेश सिंह बनाम उत्तर प्रदेश राज्य में पारित आदेश दिनांक 08.04.2024 की अनुपालन आख्या

मा0 हरित अभिकरण,नई दिल्ली के समक्ष प्रस्तुत आवेदन सं0 203/2022 में दिनांक 08.04.2024 को पारित आदेश के बिन्दु सं0–03 व बिन्दु सं0–04 निम्नवत है:–

"3. So far as respondent no. 11 is concerned, response has been filed today stating that there is a possibility of availability of adequate water in the forthcoming of kumbh Mela and during Magh Mela. In the report, it is stated that in the previous 08 years at the time of Kumbh and Magh Mela, minimum water level of river Yamuna at the upstream of Sangam has been measured as 72.07 metre but the report does not mention the quantity of water which is received in the river in terms of cusec meters".

"4. Learned Counsel appearing for respondent no. 11 seeks time to file a fresh report covering all the relevant aspects including the above aspects".

उपरोक्त के सम्बन्ध में मा0 अभिकरण द्वारा पारित उक्त आदेश के अनुपालन आख्या निम्नवत है:–

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा प्रयागराज में कुम्भ मेला के दौरान यमुना नदी में पानी के डिस्चार्ज (क्यूसेक में) की वांछना की गई है। मा0 राष्ट्रीय हरित अधिकरण को सादर अवगत कराना है कि उक्त डाटा विभाग के पास उपलब्ध नहीं है(अधीक्षण अभियंता अनुसंधान एवं नियोजन (जल संसाधन) मंडल प्रयागराज का पत्र) **संलग्नक–1**।

अग्रेतर सूचनीय है कि अपेक्षित डाटा वर्गीकृत (**Classified**) डाटा है, तथा (**Public Domain**) में नहीं है। उक्त डाटा केन्द्रीय जल आयोग के हेड क्वार्टर, सेवा भवन, आर0 के0 पुरम नई दिल्ली के पास उपलब्ध है। यह डाटा केन्द्रीय जल आयोग को **Secrecy undertaking** देने के बाद उपलब्ध होता है, प्रांप्त डाटा को गोपनीय रखने की बाध्यता है (संलग्नक–2) । आनलाईन आवेदन से व ईमेल के माध्यम से केन्द्रीय जल आयोग (प्रतिवादी–12) से उपलब्ध कराने का अनुरोध किया गया है (संलग्नक–3)।

मा0 अधिकरण के दिनांक 08.04.2024 के निर्देश के समादर में यह रिस्पान्स प्रेषित है।

अधिशासी अभियन्ता
बाढ़ कार्य खण्ड, प्रयागराज

कार्यालय अधीक्षण अभियन्ता
अनुसंधान एवं नियोजन (जल संसाधन) मण्डल
प्रयागराज

पत्रांकः- 1059 /अ0नि0ज0सं0मं0प्र0 /गेज   दिनांक:प्रयागराज: 13 जून, 2024

विषयः- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0संख्या- 203/2022 कमलेश सिंह बनाम उत्तर प्रदेश राज्य में पारित आदेश दिनांक- 08.04.2024 के अनुपालन के सम्बन्ध में।

सन्दर्भ:- आपका पत्रांक- 960/बाकाखंप्र/एन0जी0टी0/दिनांक- 30.05.2024

अधिशासी अभियन्ता, बाढ़ कार्य खण्ड- प्रयागराज।

उपरोक्त विषयगत प्रकरण में पत्रांक- 843/बाकाखंप्र/एन0जी0टी0/दिनांक- 09.05.2024 द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0संख्या- 203/2022 में दिनांक- 08.04.2024 में पारित आदेश में बिन्दु संख्या- 3 एवं 4 पर रिस्पान्स दाखिल करने के अनुक्रम में बिन्दुवार आख्या संलग्न कर आप द्वारा अग्रेतर कार्यवाही हेतु प्रेषित है, के उपरान्त इस मण्डल को पत्रांक- 960/बाकाखंप्र/एन0जी0टी0/दिनांक- 30.05.2024 द्वारा विगत 08 वर्षों में कुम्भ मेला एवं माघ मेला के दौरान यमुना नदी में पानी की उपलब्धता/औसत डिस्चार्ज का विवरण सम्बन्धी सूचना की वांछना की गयी है।

अतः आपको अवगत कराना है कि यमुना नदी पर गेज डिस्चार्ज मापन का कोई कार्य इस मण्डल के अधीन नहीं है। सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

13/6/24

अधीक्षण अभियन्ता
अनुसंधान एवं नियोजन (जल संसाधन) मण्डल
प्रयागराज

पत्रांकः- 1059 (1)/ अ0नि0ज0सं0मं0प्र0/तद्दिनांक:

प्रतिलिपि अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

Sh Lalchand/AEII

अधीक्षण अभियन्ता
अनुसंधान एवं नियोजन (जल संसाधन) मण्डल
प्रयागराज

(९२)

संलग्नक-2

Annex – IV

SECRECY UNDERTAKING

I ....(Name in full with designation) do hereby undertake to abide by the following conditions in respect of the Hydro-meteorological Data supplied.

1. The hydro-meteorological Data pertaining to .... (Name of Sub Basins for which data is required) of River systems collected from... Organization of Central Water Commission, with reference to letter No. .... Dated .... will be used strictly for the said official purpose for which the data has been asked for.

2. The data will not be supplied to any Governmental /Non Governmental or Public Sector, Undertaking without the prior concurrence /fresh permission.

OR

I have already intimated to the Central Water Commission that we have engaged M/S .... (Name of the consultant) a National/an International consultant for carrying out the studies and data will be handed over to them for the purpose. I understand that I will be held responsible for passing the data to other agencies (Other than consultants) even if it is passed by our consultants.

3. The data will not be published without the prior permission. The released classified data shall not be reproduced in any report/publication/Detailed Project Report (DPR), etc. Only result of analysis and inferences drawn thereof should be published. The contribution of CWC shall be duly acknowledged in the DPR/Report/Publication.

4. The data shall be used for the specific purpose only for which the approval of the competent authority has been accorded.

5. Central Water Commission will not be held responsible for any inference drawn based on these data.

6. Subsequent to release of data, if we deploy any other National/International consultants for carrying out studies referred in my data request form, I will take prior permission from Central Water Commission for transfer of data to them.

7. I understand that any breach of undertaking may invite civil liability.

Signature of the Officer
of the Rank of Chief Engineer/General Manager/Head of Department/
Managing Director or equivalent

Name in full with Designation: ....

Name of the Department : ....

Address of the Office : ....

Dated : ....

ALONG WITH OFFICE SEAL

अधिशासी अभियन्ता
बाढ़ कार्य खण्ड, प्रयागराज

486

(20)

संलग्नक - 3

GENERAL HYDRO.METEOROLOGICAL DATA REQUEST FORM

	Name of the identifing user	SIDDHARTHA KUMAR SINGH
	Office/Institutional Address	CHIEF ENGINEER SONE VARANASI , U.P.
	Address: Residence	V/1 VARUNAPURAM , IRRIGATION COLONY ,SIGRA , VARANASI , U.P.
4)	Select category of user	Indian Non-Commercial user

5)

Site Name	Type	Frequency	Monsoon From	Monsoon To	NonMonsoon From	NonMonsoon To	Data Type
Naini	Gauge,Discharge	Monthly Average			01/December/2014	31/May/2024	Classified

6)	Purpose for which data is required sort description	DATA REQUIRED IN COMPLIANCE OF ORDER DATED 8/4/24 IN CASE NO. 203/2022 BEFORE THE HON. NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH NEW DELHI. AS IN THAT CASE CWC IS ALSO A RESPONDENT NO 12 , IF HE MAY FIT TO PRODUCE DATA DIRECTLY TO HON NGT.
7)	(i) Whether analysis/study of hydrological data will be undertaken in house.	No
	(ii) If the answer to the above query is no, then name and address of the consultant deployed / to be deployed for the study.	HONOURABLE NATIONAL GREEN TRIBUNAL , PRINCIPAL BENCH , NEW DELHI . CASE NO 203/2022
8)	Name, designation & address of the person authorized for collection of data.	EXECUTIVE ENGINEER FLOOD WORKS DIVISION, PRYAGRAJ

In case data is approved for release, I abide to provide "Undertaking,, in the prescribed duly signed by me format before release of the data.

Signature of the officer of the Rank of chief Engineer/Gener
Manager/Head of Department/ Managing Director or equivale

Name in full with designation: S. K. Singh Chief Engineer Son

Name of the Department: Irrigation & Water resources dept UP

Address of the Office: Varunapuram colony Sigra Varanasi

Dated: 12/07/24

ALONG WITH OFFICE SEA